## GOVERNMENT OF INDIA DEFENCE LOK SABHA

STARRED QUESTION NO:62 ANSWERED ON:19.03.2012 PROFITS OF CSD CANTEENS Thakur Shri Anurag Singh

## Will the Minister of DEFENCE be pleased to state:

- (a) whether 50 per cent of the profits earned by the Canteen Stores Department (CSD) is required to be spent on the welfare of beneficiaries/clients;
- (b) if so, the details thereof;
- (c) whether some part of the profits is also earmarked for the welfare of Ex-servicemen;
- (d) if so, the details thereof;
- (e) whether the Government proposes to utilize a part of this profit for improving permanent infrastructure/buildings for the CSD canteens being run for the Ex-servicemen; and
- (f) if so, the details thereof and methodology proposed to be adopted by the Government in order to ensure that there is no misappropriation of profits earned by the CSD?

## **Answer**

## MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 62 FOR ANSWER ON 19.3.2012

50% of profits that is Canteen Trade Surplus (CTS) is deposited in Consolidated Fund of India (CFI) and the balance 50% is spent on welfare of beneficiaries/clients.

The 50% of profit of CSD as per the guidelines duly ratified by the Board of Control Canteen Services (BOCCS) is utilized for various welfare schemes of three Services as given below:-

- (i) Employment of psychiatric counsellors.
- (ii) Monthly maintenance Grant to medically boarded out personnel.
- (iii) Grant to start commercial venture for retired personnel and widows.
- (iv) Scholarship to all disabled children.
- (v) Grant for purchase of Medical Aids such as Hearing Aids/Artificial Limbs and wheel chairs.
- (vi) Grant to world War II veterans.
- (vii) Re-imbursement of travel expenses to patients who have to take treatment at far off places for major diseases.
- (viii) Grants to daughters of deceased Service personnel widows.
- (ix) Rehabilitation Grant to Next of Kin (NOK), on death while in service and after retirement.
- (x) Support to senior citizen homes.
- (xi) Grant to families of Defence Civilian employees, who die in harness.
- (xii) Expenditure on other welfare measures, as deemed fit by formation Commanders/Commanding Officers.

(xiii) Welfare schemes not covered above for personnel & families of the beneficiary organizations.

All the above welfare schemes of the three services are utilized by the Ex-servicemen also.

Government does not propose to utilize any part of this profit for improving permanent infrastructure/buildings for the CSD canteens being run for the Ex-servicemen.